

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29016/2012
(Arising out of impugned final judgment and order dated
31/08/2012 in CMWP No. 754/2012 passed by the High Court of
Judicature At Allahabad)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(With appln. (s) for exemption from filing O.T. and exemption
from filing O.T. of annexures and interim relief and permission
to bring on record subsequent facts and documents and
permission to file additional affidavit and permission to file
additional documents and permission to file synopsis and list
of dates and permission to file volume-II and permission to
file volume-III and interim relief and office report)

Date : 30/07/2014

This petition was called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Sameer Parekh, Adv.
Mr. Sumit Goel, Adv.
Mr. Nitin Thukral, Adv.
Mr. Galav Sharma, Adv.
for M/s. Parekh & Co., Adv.

For Respondent(s)

Mr. Dinesh Dwivedi, Sr. Adv.
Ms. Reena Singh, AAG
Mr. Ardhendumauli Kumar Prasad , Adv.UPON hearing the counsel the Court made the following
O R D E RList the matter for hearing on a
non-miscellaneous day.

Signature Not Verified

Digitally signed by
Charanjeet Kaur
Date: 2014.07.30
17:56:40 IST

[Charanjeet Kaur]

[Vinod Kulvi]

Reason:

Court Master

Asstt. Registrar